NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 19/Chd/Hry/2018

In the matter of:

Anik Mechatronic Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies, NCT of Delhi and Haryana.

...Respondent.

Present:

Mr. P.K. Mittal and Mr. Naveen Bindal, Advocates

for the petitioner.

It is *inter alia* contended that the petitioner-company has been carrying on business and was in operations at the time when its name was struck off from the register of Companies. Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana as well as Principal Commissioner of Income Tax, Gurugram, by collecting the same from Registry by mentioning PAN No. immediately by Speed Post for 09.03.2018 with copy of the petition with direction to file objections/representation, if any, against the restoration of the company. The petitioner shall file affidavit of service alongwith postal receipts and tracking reports at least a week before the date fixed.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

January 31, 2018

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